

RETURN OF ASSETS AND LIABILITIES AS THE 31ST MARCH, 2003.

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|--|-------------------------------------|
| 1. Name of the Govt. servant in full (in block letters) | SOHAN LAL SHARMA |
| 2. Service to which he belongs. | H.P. Judicial Service. |
| 3. Total length of service upto date; | |
| 1. In Non-Gazetted Rank. | - |
| 2. In Gazetted Rank. | 19 years and 2 months. |
| 4. Present post held and place of posting. | Senior Sub-Judge-cum-CJM, Bilaspur. |
| 5. Total annual income from all sources during the calendar year immediately preceding the 1st day of April, 2003. | Rs. 2,98,031/-. |

DECLARATION:

I hereby declare that the return enclosed namely Forms I to V are complete, true and correct as on 31.3.2003 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub-rule (1) of rule 18 of the Central Civil Services (Conduct) Rule, 1964.

Date: 30.6.2003.

Alsharma.
(Sohan Lal Sharma)


Note: 1 This return shall contain particulars of all assests and liabilities of the Government servant either in his own name or in the name of any other person.

Note: 2 If a Government servant is a member of Hindu undivided family with comparcenary rights the properties of the family either as a 'Karta' or is a member, he should indicate in the return in Form No.1, the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value suitable explanatory notes may be added whenever necessary.

FORM NO. 1

STATEMENT OF IMMOVABLE PROPERTY AS ON 31ST MARCH, 2003 E.G. LAND, HOUSE, SHOPS AND OTHER BUILDINGS ETC.

Sl.No.	Description of property.	Precise location name of District, Division, Taluk and of village in which the property is situated & also its distinctive No. etc.	Area of land in case of land buildings.	Nature of land in case of landed property.	Extent of interest.	If not in own name state in whose name held & his/her relation ship, if any, to Govt. servant.	Date of acquisition.	How acquired (whether by purchase, mortgage, lease inheritance, gift or otherwise & name with details of persons from whom acquired (address) & connection of the Govt. servant, if any, with the persons concerned (pl. see note 1 below)	Value of the property.	Particulars of sanction of the prescribed authority.	Total annual income from the property.	Remarks.
1	2	3	4	5	6	7	8	9	10	11	12	13
1.	Agricultural land.	vill. Tikri & Ethwa, Teh. Nirmand, Distt. Kullu, H.P.	6.6 bighas.	Agricultural land.	Sole owner.	-	-	The land had been acquired by inheritance after the death of my parents.	Appro. value is Rs.2 lacs.	-	-	-
2.	Residential plot.	Comprised in Khasra No.140, Khata Khatauni No.27/31, situated in Muhal Khalini, Teh. & Distt. Shimla.	Five biswas.	Plot for residential house.	-do-	-	Acquired on 7th March, 2003.	It was gifted by my brother -in-law to my wife & she has further gifted it to me.	Rupees 43.500/-.	-	-	-


 (Sohan Lal Sharma)
 Senior Sub-Judge-cum-CJM,
 Bilaspur, H.P.


FORM NO. II

STATEMENT OF LIQUID ASSETS AS ON 31ST MARCH, 2003

- (i) Cash and Bank Balance exceeding 3 month's emoluments.
(ii) Deposits, loans advanced and investments (such as shares, securities, debits etc.)

Sl.No.	Description.	Name and address of Company/Bank etc.	Amount	If not in own name, name & address of persons in whose name held and his/her relationship with the Govt. servant.	Annual income derived.	Remarks.
1	2	3	4	5	6	7
-NIL-						

-NIL-


(Sohan Lal Sharma)
Senior Sub-Judge-cum-CJM,
Bilaspur, H.P.

FORM NO. III

STATEMENT OF MOVABLE PROPERTY AS ON THE 31ST MARCH, 2003


Sl.No.	Description of item.	Price value at the time of acquisition and/ or the total payment made upto the date of return, as the case may be, in case of articles purchased or instalment basis.	If not in own name and address of the person in whose name and his/her relationship with the Govt. servant.	How acquired with approximate date of acquisition.	Remarks.
1	2	3	4	5	6
1.	Maruti Car Standrad 800.	Rs. 1,78,000/-.	It has been acquired on my own name.	It was acquired by purchase. Rs. 1,50,000/- were taken as loan and Rs. 28,000/- were paid from my personal savings.	-
2.	House hold articles such as T.V. Refrigerator, washing machine, Music System, bed boxes, beddings, ornaments, utencils, wearing apperels, two iron almirahs, wooden almirahs, dining table and dressing table etc.	All articles are valuing not more than Rs. three lacs.	These articles are on my own name.	By purchase from time to time during the period of my service.	

Sohan Lal Sharma
(Sohan Lal Sharma)
Senior Sub-Judge-cum-CJM,
Bilaspur, H.P.

FORM NO. IV

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT/AS ON THE 31ST MARCH, 2003.

Sl.No.	Insurance Policies			Provident Fund					
	Policy No. and date of policy.	Name of Insurance Company.	Sum insured/ date of maturity.	Amount of annual premium.	Type of provident funds/GPF/ CPF account Number.	Closing balance as last reported by the audit accounts officers, alongwith date of such balance.	Contribution made subsequently.	Total.	Remarks (if there is dispute regarding closing balance the figures according to the Govt. servant should also be mentioned in this column.
1	2	3	4	5	6	7	8	9	10
1.	L.I.C. policy No. 78604763.	Life Insurance Corporation of India.	Rs. 30,000/- and to be matured in the year, 2005.	Rs. 2,004/-.	G.P.F. Account No.H-Just-1624.	Rs. 6,30,998/-.	Rs. 5,000/- P.M.	Rs. 6,90,998/-.	No.
2.	L.I.C. policy No. 150231493.	-do-	Rs. 50,000/-.	Rs. 2,868/- annually.	-	-	-	-	-


 (Sohan Lal Sharma)
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 Bilaspur, H.P.

- Note: 1 The payment of rent.
 2 In column 10 should be shown.
 (a) Where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition.
 (b) Where it has been acquired by lease, the total annual rent thereof also and
 (c) Where the acquisition is by inheritance, gift or exchange, the appropriate value of the property so acquired.

FORM NO. V

STATEMENT OF DEBTS AND OTHER LIABILITIES AS ON THE 31ST MARCH, 2003.

Sl.No.	Amount.	Name and address of creditor.	Date of incurring liability.	Details of transaction.	Remarks.
1	2	3	4	5	6
1.	Rs. 99,814/- plus interest.	H.P. Finance Deptt.	June, 1999.	A loan of Rs. 1,50,000/- was taken for purchasing of a Car.	Permission was obtained from the High Court.

Sohan Lal Sharma
 (Sohan Lal Sharma)
 Senior Sub-Judge-cum-CJM,

- Note: 1 Individual items of loans not exceeding three months emoluments or Rs.1000/- whichever is less need not be included.
 Note: 2 In column 6 information regarding permission, if any, obtained from or report made to the competent authority may also be given.
 Note: 3 The terms 'emoluments' means pay and allowances received by the Government servants.
 Note: 4 The term statement should also include various loans and advances available to govt. servant like advance for purchase of conveyance, House Building Advance etc. (other than advance of pay and travelling allowance) advances from the G.P.Fund and loans of life insurance policies and fixed deposits.